

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 37
CA Nos. 179/2022 & 180/2022
And
CP (CAA) No. 21/Chd/Hry/2021
(Second Motion)**

**Under rule 11 of National Company
Law Tribunal Rules, 2016**

In the matter of:-

Slocum Healthcare Pvt. Ltd. & others ...Transferor Companies

And

Vama Sundari Investment
(Delhi) Pvt. Ltd. ...Transferee Company

Present through Video Conferencing:

Mr. Rohit Khanna, Advocate with Mr. Raghav Kapoor, Advocate
for applicant in CA Nos. 179/2022 & 180/2022.

Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet
Singh Sehgal and Mr. Yatin Chadha, Advocates for the Income
Tax Department in CA No. 179/2022.

CA No. 179/2022

It is stated by learned senior standing counsel for Income Tax
Department that he has filed the report online. He is directed to file the hard
copy of the same within three days in the Registry with a copy in advance to the
counsel opposite and response thereto, if any, be filed two days thereafter with
a copy in advance to the counsel opposite.

2. Heard. Orders reserved.

CA No. 180/2022

6. This is an application filed with a prayer to keep the order dated 10.05.2022 at abeyance till the pendency of CA No. 179/2022. As the same is reserved for orders, this application becomes infructuous and disposed of accordingly.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022
YP